

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 152 of 2018 &
IA No. 702 of 2018

Dated: 31st July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s R. L. Steels & Energy Pvt. Ltd.

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy
Mr. Aditya Singh

Counsel for the Respondent (s) : Mr. Ashish Singh
Mr. Amit Bute for R-2

Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R-3

Mr. Malcolm Desai for Tata Power

ORDER

The learned counsel, Mr. G. Umapathy appearing for the Appellant prays for four weeks time to file his rejoinder submission in the matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder in the matter by 28.08.2018 after duly serving copy on the other side.

List the matter on **10.09.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

Vt/js

(Justice N. K. Patil)
Judicial Member